



2026:AHC:49684-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 599 of 2026

Praphull Urf Giradhari and 2 others

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vinay Kumar Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioners seeking a direction to the respondents to take appropriate action within a stipulated period against respondent no. 5 - Gram Pradhan.
2. Submissions have been made that despite making complaint dated 02.01.2025, no action has been initiated by the District Magistrate and therefore, a direction in this regard may be issued.
3. We have gone through the complaint, filed as annexure-3 to the writ petition.
4. A perusal of the complaint indicates that wholly cursory and omnibus allegations have been made by indicating various works and alleging that bungling has been done on part of the respondent no. 5 - Gram Pradhan.
5. Seeking direction from this Court for investigating present nature complaint, which is wholly cursory, cannot be countenanced.
6. The petition has no substance. The same is, therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 11, 2026
nd/vs